

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.346/12

Thursday this the 28th day of February 2013

C O R A M :

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

Prasannan M.S.,
S/o.K.Madhusudhanan Nair,
Engineering Assistant,
Doordarshan Kendra, Trivandrum – 43.
Residing at Chirathalackal Veedu, Arasuparambu,
Nedumangad P.O., Trivandrum – 695 941.Applicant

(By Advocate Mr.T.C.Govindaswamy)

V e r s u s

1. The Director General, All India Radio,
Prasar Bharati Broadcasting Corporation of India,
2nd Floor, PTI Building, Sansad Marg,
New Delhi – 110 001.
2. The Additional Director General, (E) (SZ),
Prasar Bharathi Broadcasting Corporation of India,
Swami Sivananda Salai, Chennai – 600 005.
3. Prasar Bharati Broadcasting Corporation of India,
2nd Floor, PTI Building, Sansad Marg,
New Delhi – 110 001 through its Chief Executive.
4. The Director,
Doordarshan Kendra, Trivandrum – 43.Respondents

(By Advocate Mr.Sunil Jacob Jose,SCGSC [R1-3])

This application having been heard on 28th February 2013 this
Tribunal on the same day delivered the following :-

ORDER

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

The applicant has challenged the transfer order dated 28.3.2012 by
which he stands transferred from Doordarshan Kendra, Trivandrum to
Doordarshan Kendra, Madurai. Having found prima facie case on the very

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first day of admission status quo in respect of the position of the applicant was ordered and on the next date of hearing the interim order was directed to be continued till the disposal of the case. The applicant continues in the same place so far. The above transfer order related to routine annual transfer of 2012. Subsequently, vide circular dated 17.12.2012 choice station was called for and accordingly the applicant has volunteered to give his choice station as contained in the application furnished by him. This is stated to have been filed on time. Counsel for the applicant submitted that the applicant's application can be disposed of with a direction to the respondents to consider the case of the applicant for transfer as per the existing rules and for rotational transfer of 2013.

2. I have gone through the pleadings and at this stage the Tribunal need not have to dilute over the illegality or otherwise of the impugned transfer order. As the applicant has been continuing under the orders of this Tribunal, this O.A is disposed of with a direction to the respondents to consider the application of the applicant for transfer to his choice station under the 2013 annual rotational transfer in accordance with the prescribed guidelines and till then he shall be allowed to function in the same place. There shall be no order as to costs.

(Dated this the 28th day of February 2013)



Dr.K.B.S.RAJAN
JUDICIAL MEMBER

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